

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 28976/2020

[Arising out of impugned final judgment and order dated 03-07-2019 in WC No. 14898/2000 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

BUNDU (DIED) THROUGH LRS.

Respondent(s)

FOR ADMISSION and I.R. and IA No.22438/2021-CONDONATION OF DELAY IN FILING)

Date : 12-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ajay Agarwal, A.A.G.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Amrish Tiwari, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

The Registry is directed to post the matter after the decision of the larger Bench in C.A. No.955/2017.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR